

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 810/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MAHENDRA

Respondent(s)

WITH

Cr1.A. No. 799/2020 (II)
(FOR ADMISSION and IA No.110522/2020-EXEMPTION FROM FILING O.T.)

Date : 07-04-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sarvesh Singh Baghel, AOR
Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Despite due service, none appears on behalf of the sole respondent.

Records have not been received.

However, as per Order XX, Rule-5 (3) of Supreme Court (Amendment) Rule 2019, this matter involves sentence of life imprisonment. Therefore, records be requisitioned from concerned Courts. Issue DO letter in this regard.

List again on 11.07.2022.

S.P.S. LALER
Registrar

pm